

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.386/2018
a/w
CA (CAA) No.27/Chd/Hry/2018**

In the matter of:

Indus Towers Limited

...Applicant Company 1/Transferor Company

And

Bharti Infratel Limited

...Applicant Company 2/Transferor Company

Present: Mr. Sanjeev Puri, Senior Advocate with Mr. Sahil Sharma & Atul Menun, Advocates for the applicants

CA No.386 of 2018

Prayer is made in this application for placing on record the additional document comprising of the order passed by the National Company Law Tribunal, Hyderabad under Section 9 of the Insolvency & Bankruptcy Code, 2016 (Annexure A-26).

Having heard the learned Senior Counsel for the applicant companies, the application is allowed and the document be taken on record. CA No.386 of 2018 stands disposed of.

CA (CAA) No.27 of 2018

Learned Senior Counsel for the applicant companies submits that the Applicant No.1 Company has also obtained the affidavit from the remaining shareholders and the same will be placed on record. Let the needful be done within 2 weeks before the date fixed.

Learned Senior Counsel for the petitioner has also handed over the Convenience Compendium. List the matter for arguments on 17.10.2018.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Sept., 18, 2018
Anchal